



2026:AHC:177953

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 4151 of 2026**

X Juvenile

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Narendra Kumar, Yogendra
Pal Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. This Court on 30.04.2026 passed the following order:-

"1. Heard Sri Brijesh Kumar Yadav, learned Advocate, holding the brief on behalf of applicant and learned AGA for the State.

2. It is contended by learned AGA that instruction is not being received so far and seeks time.

3. The learned counsel for applicant seeks interim anticipatory bail.

4. The present application has been moved seeking anticipatory bail in Case Crime no. 123 of 2026, under Sections 352, 351(3), 109(1) BNS, P.S.- Lohiya Nagar, District- Meerut.

5. It is contended by learned counsel for accused applicant that the applicant is juvenile in conflict with the law. The allegation in the FIR dated 12.03.2026 is such that on 11.03.2026, four persons came on motorcycle and dash the counter of the shop of informant. There were some altercation. Subsequently the four persons again came there

and opened fire at the informant. The informant had miraculous escape. The three accused, who are named in the FIR, have already been apprehended. It is from the disclosure statement of the applicant that the name of juvenile in conflict with the law, is figured out. It is a no injury case. The applicant is apprehending arrest though he wants to co-operate in the investigation. Hence, seeks interim anticipatory bail.

6. The scope of ambit of anticipatory bail is encapsulated in three insightful judgments of Hon'ble Supreme Court right from **Gurubaksh Singh Sibbia Vs. State of Punjab** reported in (1980) 2 SCC 565, **Siddharam Satlingappa Mhetre Vs. State of Maharashtra** reported in (2011) 1 SCC 694 and **Sushila Aggarwal and others Vs. State (NCT of Delhi)** and **another** reported in (2020) 5 SCC 1, wherein it is consistently held by Hon'ble Apex Court that while granting anticipatory bail, the Court should consider the application of the applicant to evaluate the threat or apprehension of arrest vis-a-vis the nature and gravity of accusation, criminal antecedent of the accused, false or exaggerated implication, need of custodial interrogation, willingness of the accused to cooperate in investigation and trial and the conduct of the accused and flight risk.

7. This Court while considering the arguments, gravity of accusation and apprehension of arrest in the case vis-a-vis low flight risk and assurance of the accused in cooperating with the investigation and trial, is of considered view to grant interim bail.

8. The **applicant- X Juvenile** involved in the aforesaid case crime shall appear before the trial court or the Investigating Officer, as the case may be within 30 days from the date of this order and shall be released on interim anticipatory bail till the next date fixed on furnishing a personal bond of Rs. 25,000/- with two sureties each in the like amount to the

satisfaction of the Court concerned, with the following conditions :-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

(v) The applicant shall ensure his presence before the Investigating Officer in view of interim anticipatory bail granted.

9. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of interim anticipatory bail granted to the applicant.

10. List this case on 17.07.2026.

11. Learned AGA is directed to obtain instructions by the next date."

2. Today, when the case has been called on, learned A.G.A. has stated that he has received instructions.

3. Learned counsel for the applicant has reiterated the submissions as recorded in the earlier order.

4. Learned A.G.A. has opposed the prayer for bail, however, could not point out any criminal antecedents of the applicant

nor dispute the factual submissions made by the learned counsel for the applicant.

5. I have heard the Learned counsels for the parties.

6. The applicant is not named in the F.I.R. The offence in question involves no visible injury. The applicant is on interim anticipatory bail under the orders of this Court and is not stated to have misused the liberty granted to him. Charge-sheet has already been submitted. The applicant is no longer required for any custodial interrogation.

7. In view of the facts and circumstances of the case, taking into account the gravity of the allegations, the nature of the evidence and the overall circumstances of the case and the lack of criminal antecedents of the applicant, a case for anticipatory bail is made out.

8. In view of the above, I deem it appropriate to confirm the interim anticipatory bail granted to the applicant by the previous order of this Court dated 40.04.2026.

9. The anticipatory bail application of the applicant is **allowed**.

10. In the event of the arrest of the **applicant X Juvenile**, he shall be released forthwith in the Case Crime no. 123 of 2026, under Sections 352, 351(3), 109(1) BNS, P.S.- Lohiya Nagar, District- Meerut, on anticipatory bail on the same terms and conditions as provided in the order dated 30.04.2026.

August 21, 2026

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(Rajiv Lochan Shukla,J.)